

D T C L.

TO BE PUBLISHED IN PART II SECTION 3(ii)  
OF THE GAZETTE OF INDIA.

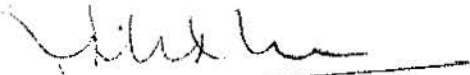
Government of India  
Ministry of Finance  
(Department of Revenue)

\*  
New Delhi, the 31.1.1985.

NOTIFICATION  
INCOME-TAX

No. 6121 (F.No.398/7/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Girdhari Lal being a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Girdhari Lal takes over charge as Recovery Officer.

  
(B.E. Alexander)

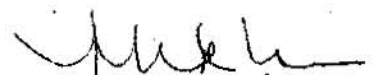
Under Secretary to the Govt. of India.

To

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4. The Accountant General, Uttar Pradesh, Allahabad.
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6. The Joint Secretary and Legal Adviser, Min. of Law and Justice, Department of Legal Affairs, New Delhi.
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(B.E. Alexander)

Under Secretary to the Govt. of India.

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